

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 193/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE PARTIES: M/s. AET Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dipshikha Sagar	Plaintiff for Pet <u>ORDER</u>	

CSP No. 191/230-232/NCLT/MB/MAH/2017

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On the MA 307/2017, 308/2017 & 309/2017 filed by the Petitioner seeking correction of typographical mistake showing Authorised Share Capital as ₹1 lakh instead of showing as ₹30 lakhs as reflected in the Memorandum of Association, Articles of Association and the Scheme proposed by the Company, on verification of the records, this Bench having found that it is a typographical mistake crept in the Company Scheme Petition (CSP) filed before this Bench, the same is hereby amended to Authorised Share Capital as ₹30 lakhs.

Accordingly, the Petitioner is directed to carryout amendment in the CSP within seven days hereof.

Accordingly, MA 307/2017, 308/2017 & 309/2017 are **allowed**.

List this matter on 03.01.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)